

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 358 of 2019**

**IN THE MATTER OF:**

**Laxmi Tantia**

**...Appellant**

**Vs**

**Greenzen Bio Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijit Sinha, Mr. Shambo Nandy, Mr.  
Shaikat Sarkar and Mr. Aditya Shukla, Advocates.**

**For Respondents:**

**ORDER**

**18.12.2019:** The respondents have already been directed by the Tribunal to maintain the status quo so far it relates to assets of the Company including Bank Accounts except in due course of business. Such Protection having given, we are of the view that no further protection is required to be given at the present as the Respondents cannot sell, transfer, alienate or create third party encumbrance on the assets of the Company nor can withdraw amount from the Bank Account except for business of the Company in view of the order of status-quo passed by the Tribunal.

The Tribunal will take up the matter and may direct the Respondents to inform the transactions, if they make, to the other shareholders and the Tribunal.

The appeal stands disposed of.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*